

Payment Of Wages And Minimum Wages (Maharashtra Amendment) Act, 2010

26 of 2010

[18 December 2010]

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PREAMBLE

An Act further to amend the Payment of Wages Act, 1936 and the Minimum Wages Act, 1948, in their application to the State of Maharashtra.

WHEREAS it is expedientfurther to amend the Payment of Wages Act, 1936 and the Minimum Wages Act, 1948, in their application to the State of Maharashtra, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-first Year of the Republic of India as follows :-

1. Short title and extent :-

(1) This Act may be called the Payment of Wages and Minimum Wages (Maharashtra Amendment) Act, 2010.

(2) It extends to the whole of the State of Maharashtra.

2. Amendment of section 6 of Act 4 of 1936 :-

In section 6 of the Payment of Wages Act, 1936, in its application to the State of Maharashtra, -

(i) after the second proviso, the following provisos shall be added, namely: -

"Provided also that, all wages payable to the employed persons, who are in continuous service as stipulated in section 25B of the Industrial Disputes Act, 1947 in factories or industrial or other establishments and are drawing wages of Rs. 3000 per month or more, except agricultural labourers and sugarcane cutting labourers, shall be paid either by an account payee cheque drawn in favour of the employed persons or by crediting the wages in the bank account of the employed persons:

Provided also that, all wages payable to the employed persons, employed in factories or industrial or other establishments situated in the area of Thane District in the State of Maharashtra, or in any other area as may be notified by the State Government in the Official Gazette, whether they are in continuous service as stipulated in section 25B of the Industrial Disputes Act, 1947 or otherwise and irrespective of the amount of wages drawn, except agricultural labourers and sugarcane cutting labourers, shall also be paid either by an account payee cheque drawn in favour of the employed persons or by crediting the wages in the bank account of the employed persons.";

(ii) for the marginal note, the following marginal note shall be substituted, namely:-

"Mode of payment of wages.".

3. Amendment of section 11 of Act 11 of 1948 :-

In section 11 of the Minimum Wages Act, 1948, in its application to the State of Maharashtra, -

(i) after sub-section (1), the following provisos shall be inserted, namely: -

"Provided that, the minimum wages payable to the employees, who are in continuous service as stipulated in section 25B of the Industrial Disputes Act, 1947 in the scheduled employments and are drawing wages of Rs. 3000 per month or more, except agricultural labourers and sugarcane cutting labourers, shall be paid either by an account payee cheque drawn in favour of the employees or by crediting the wages in the bank account of the employees :

Provided further that, the minimum wages payable to the employees in the scheduled employments situated in the area of Thane District in the State of Maharashtra, or in any other area as may be notified by the State Government in the Official Gazette, whether they are in continuous service as stipulated in section 25B of the Industrial Disputes Act, 1947 or otherwise and irrespective of the amount of wages drawn, except agricultural labourers and sugarcane cutting labourers, shall also be paid either by an account payee cheque drawn in favour of the employees or by crediting the wages in the bank account of the employees.";

(ii) for the marginal note, the following marginal note shall be substituted, namely:-

"Mode of payment of minimum wages.".